

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 185/TT/2025**

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for “Augmentation of Transformation Capacity at Bhinmal (PG) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others

Date of Hearing : **22.7.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Ms. Supriya Singh, PGCIL  
Shri Vishal Sagar, PGCIL  
Shri Ranjeet Pandey, PGCIL  
Shri Ashish Alankar, PGCIL

**Record of Proceedings**

The representatives of the Petitioner submitted that the Petitioner has filed all the requisite information along with the Petition and requested that the tariff be allowed as claimed.

2. After hearing the Petitioner’s representatives, the Commission directed as under:

(a) The Respondent, to file their respective replies, if any, within two weeks from the date of publication on the website, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.

(b) The Petitioner, to furnish the following information, on an affidavit, by 29.6.2026, with a copy to the Respondents:

(i) Justification for claiming the negative IEDC in the Auditor’s Certificate.



(ii) Reconciliation of the “Canara-01 ACE 2024-25” loan and also the justification for reporting of the cumulative repayments during the FY 2024-25, despite a ‘Nil’ opening loan balance for the same year in Form-9C.

(iii) RCE-I for the project.

(iv) The CTUIL vide OM dated 26.4.2022, has allocated the implementation of the transmission asset under the RTM mode to the Petitioner at an estimated cost of ₹1761.00 lakh, whereas, the Petitioner in the Investment Approval (IA) dated 15.6.2022 has considered the estimated cost of ₹696.00 lakh, i.e., approximately (-)60.47%. Submit the reasons for this drastic reduction in the capital cost.

(v) As per the available information, the ICT has been relocated to the newly procured location. Justification for claiming ₹195.51 lakh in Form-5 under Asset 1-A (Transformer).

(vi) Justification for the delay of approximately 9 months between the IA date (15.6.2022) and the NOA date (11.3.2023) for Asset 1-A, as submitted in Form-12.

(vii) Activity-wise time overrun details as per the following format:

| Asset | Activity | Original Time Schedule |    |      | Actual Time |    |      | Time overrun days | Reason for the time delay |
|-------|----------|------------------------|----|------|-------------|----|------|-------------------|---------------------------|
|       |          | From                   | To | Days | From        | To | Days |                   |                           |
|       |          |                        |    |      |             |    |      |                   |                           |

(viii) Detailed comparison of the awarded cost vis-à-vis the completion cost.

3. The Petition will be listed for hearing on **30.7.2026**.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

